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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Promotion

AHMEDABAD BENCH

O.A. No.
~~XXXXX~~

302 of 1989

DATE OF DECISION 30.03.1993.

Shri Ghanshyambhai Ratilal Dave and Petitioner
Anr.

Shri M.D.Rana Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri N.S.S. Devde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(6)

1. Ghanshyambhai Ratilal Dave,
Western Railway, Sabarmati,
Residing at 48, Girdhar Nagar,
Ahmedabad.
2. Bipinchandra N. Mistry,
Serving as Dy. Shop Superintendent,
(W.Rly) Sabarmati,
Ahmedabad - 380 051.

...Applicants.

(Advocate : Mr. M. D. Rana)

Versus

1. Union of India,
Notice to be served through
The General Manager,
Western Railway, Churchgate,
Bombay - 400 020.
2. Chief Works Manager,
Engineering Workshop,
Western Railway, Sabarmati,
Ahmedabad.

...Respondents.

(Advocate : Mr. N. S. Shevde)

ORAL JUDGMENT

O.A. No. 302 of 1989,

Dated : 30th March,
1993.

Per : Hon'ble Mr. N. B. Patel : Vice Chairman

The applicants and their advocate are not present. ~~Ex~~ On the last date of hearing also they were not present. Hence, the matter is dismissed for default. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N. B. Patel)
Vice Chairman

AIT